

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF YASHKIRTI TOURS AND TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Yashkirti Tours And Travels Private Limited
2.	Date of incorporation of corporate debtor	18-06-2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U63040RJ2001PTC017067
5.	Address of the registered office and principal office (if any) of the corporate debtor	Regd. Office: HE-1, Ashirwad Complex, Transport Nagar, Jaipur, Rajasthan
6.	Insolvency commencement date in respect of the corporate debtor	03-07-2023 (Copy of the order received on 05-07-2023)
7.	Estimated date of closure of insolvency resolution process	30-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Iqbal Singh Gandhi Reg No- IBBI/IPA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/302, Rosewood Estate, Near Prerna Tirth Jain Derasar, Satellite, Ahmadabad, Gujarat, 380015 Email - iqbalsingh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - cirp.yashkirti@gmail.com
11.	Last date for submission of claims	19-07-2023 (14 days from the receipt of the order i.e. 05-07-2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in www.sunresolution.in cirp.yashkirti@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Yashkirti Tours and Travels Private Limited on 03-07-2023 (Copy of the order received on 05-07-2023).

The creditors of Yashkirti Tours and Travels Private Limited are hereby called upon to submit their claims with proof on or before 19-07-2023 to the Interim Resolution Professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No.13 to act as an authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



BAJAJ FINANCE LIMITED
CORPORATE OFFICE: 3rd Floor, Panchshil Tech Park, Viman Nagar, Pune-411014, Maharashtra. Branch Office: Pranav Complex Above Vodafone Store Opp Krishna Colour Lab Bus Stand Road Surendranagar 363001

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Finance Limited and as a consequence the loan(s) have become Non Performing Assets (N.P.A's) . Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and they, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date & Amount
Branch : SURENDRANAGAR (LAN No. 53BRLP25939067, 53BRLP51591126)	All That Piece And Parcel Of The Non-agricultural Property Described As: Property Of Ground Floor Southern Side Flat No 101, Admeasuring 145.475 Sq Mtrs Of Which 1/3 Situated On Plot No 9 Paki Bearing Surendranagar City Survey No 3027 Of Ward No 1 Situated At Alka Co Op Hou Soc Ltd, New Junction Road, At Surendranagar, Taluka Wadhwa District Surendranagar, East : New Junction Road, West : Alka Society Block No 22, North : Passage After Then Flat No 102, South : 30 Feet Road.	27th June 2023 Rs. 20,02,154/- (Rupees Twenty Lac Two Thousand One Hundred Fifty Four Only)
1. YASHRI CATERERS (Borrower)		
At: B, A.P. Chambers, Alka Chowk, New Junction Road, Surendranagar -363001		
2. BHAVESH JASVANTHAI PARMAR (Co-Borrower)		
3. POKSHABEN JASVANTHAI PARMAR (Co-Borrower)		
At: 9 Alka Society, New Junction Road, Surendranagar -363001		

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Finance Limited has the charge.

Date: 06/07/2023 Place- SURENDRANAGAR Authorized Officer Bajaj Finance Limited



INSTITUTE OF CHEMICAL TECHNOLOGY
(University under Section-3 of UGC Act 1956), (formerly UDCT/ UICET, Mumbai)
(Elite Status & Centre of Excellence - Govt. of Maharashtra)
Matunga, Mumbai - 400019, Website : www.icctmumbai.edu.in

RECRUITMENT (REGISTRAR)

Applications are invited for the recruitment of Professor who shall be the Registrar of the Institute on the fixed tenure basis of five years. The interested candidates may visit the Institute website from Monday 10th July, 2023 onward for further details and submit the application along with supporting documents on or before 30th July, 2023.

Dean HR

Bharati Vidyapeeth
(Deemed to be University), Pune (India)
Founder Chancellor : Dr. Patangrao Kadam
Accredited with "A" Grade (by NAAC)
Category - I University Status by UGC, NIRF Ranking 91

Bharati Vidyapeeth Bhavan, Lal Bahadur Shastri Marg, Pune 411 030.

DEPARTMENT OF ENGINEERING AND TECHNOLOGY

REQUIRED

Online applications are invited from eligible and qualified candidates for the posts of Professor, Associate Professor and Assistant Professor in Computer Science & Engineering, Computer Science & Engineering (AIML) and Computer Science & Business System to be filled in Bharati Vidyapeeth (Deemed to be University) Department of Engineering and Technology, Off Campus, Navi Mumbai.

For detailed information about qualifications and experience, please visit Website:
bvp.bharativedyapeeth.edu/index.php/careers.

The last date for receiving online applications will be fifteen days from the date of publishing the advertisement.

For Professor:

1. Outstation candidates appearing for interview will be given travelling allowance (including economy class air fare) reimbursed by shortest route.
2. Due to any genuine reason, if you cannot remain present personally, online interview may be arranged. However, if you are shortlisted you have to appear in person before finalizing the selection.

SECRETARY
Bharati Vidyapeeth

Bank of Baroda
Limbayat Branch : Plot No. 43, 44, 45, Subhash Nagar, Limbayat, Surat - 394210, Phone No. 8980026745

PHYSICAL POSSESSION NOTICE
Appendix - IV (See rule 8(1)) (For Immovable Property)

Whereas, the undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 23.02.2022 calling upon the borrower Mrs. Ranjanaben Magan Khairnar, Mr. Sunil Magan Khairnar, Mr. Anil Magan Khairnar and his Guarantor Mr. Vijay Vasant Iahri to repay the amount mentioned in the notice being Rs. 13,31,890/- (Rupees Thirteen Lakh Thirty One Thousand Eighty Only) on or 28.01.2022 + unapplied interest w.e.f. 24.01.2022 + Legal & Other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 02nd day of July of the year 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of Baroda, Limbayat Branch for an amount of Rs. 13,31,890/- (Rupees Thirteen Lakh Thirty One Thousand Eighty Only) as on 28.01.2022 + unapplied interest w.e.f. 24.01.2022 + Legal & Other Expenses.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that Piece and parcel of immovable property bearing Plot No. 73/1 (As Per SUDA Sanction Plan Plot No. 560) admeasuring about 39.01 sq. mtrs. together with adjoining Land admeasuring about 5.57 sq. mtrs. together with proportionate share in road and admeasuring 24.21 sq. mtrs. total adm. about 68.79 sq. mtrs. at: "Mahadev Nagar" Situated on the Land Bearing Revenue Survey No. 353 Its Block No. 513, T.P. scheme No. 62 (Dindoli-Bheastan-Bhodwad), F.P. No. 143-A, Situated at Village: Dindoli, Sub-District: Choryasi, District Suret Gujarat in the name of Mrs. Ranjanaben Magan Khairnar. Bounded by:- East: Plot No. 74, West: Plot No. 72, North: Gatar Gali, South: Road. Sd/-
Date : 02.07.2023, Place : Surat Authorized Officer, Bank of Baroda, Surat

HDFC BANK
Aakasha Complex, 1st Floor, Opp. J.K. Hero, 10 - Vijay Plot Corner, Gondal Road, Rajkot - 360002.

DEMAND NOTICE UNDER SECTION 13(2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

1. HARSHI ENTERPRISE THROUGH ITS PROPRIETOR VEJANANDHAI ARSHIBHAI PINDARIYA
Address are at: Navi Fort, Jam Khambhaliya - 360510
Address are Also At : Mayur Nivas, Flat No-202, Madhavnagar -1, Street No.5, Jamnagar - 361004.

2. VEJANANDHAI ARSHIBHAI PINDARIYA
3. NAYNA VEJANANDHAI PINDARIYA
Sr. No. 2 & 3 Address are at: Mayur Nivas, Flat No-202, Madhavnagar -1, Street No.5, Jamnagar - 361004.

Notice is hereby given to you that the envelope containing the notice dated 13.06.2023 issued by the Authorized officer of HDFC Bank Ltd. u/s. 13(2) of the SARFAESI Act by Registered AD Post could not be effected in the ordinary manner. Notice is therefore hereby served to you vide Rule 3 of the Security Interest (Enforcement) Rules, 2002 that you had availed loan against property vide loan account no. 83960687 and an account of defaults committed by you in repayment, your account has been classified as "Non-Performing Asset" (NPA) on 05.06.2023 in accordance with the Reserve Bank of India guidelines and as such you are hereby called upon to pay the entire outstanding amount of Rs. 19,17,213.23/- (Rupees Nineteen Lakh Seventeen Thousand Two Hundred Thirteen And Twenty Three Paise Only) as on 13/06/2023 along with further interest at the contractual rate and other costs, charges, incidental expenses thereto till payment within 60 days from the publication of this notice, failing which HDFC Bank Ltd. (HDFC) shall take possession of the secured (mortgaged) assets as detailed below and exercise all the rights and powers provided u/s. 13(4) of the said Act, without prejudice to any of the other rights provided under the laws of the land.

You are also put to notice u/s. 13(13) that you shall not transfer the said asset by sale, lease or otherwise without obtaining prior written consent of HDFC Bank Ltd.

SECURED ASSETS :-

All The Piece And Parcel Of The Immovable Residential Property On Sub Plot No 10/1, Sarder Park-1, Near Ruda Party Plot, Jakatnaka Road, Jamnagar, Situated On Land Of Sub Plot No 10/1, Admeasuring 77.25 Sq Mtrs With Building Thereon Of Revenue Survey No. 1333/1 Paki Area Known As "sarder Park-1" Jamnagar. And Bounded As Under: North - Other's Property, South - Other's Property, East -road, West - Other's Property.

Sd/- Authorized Officer
HDFC Bank Ltd.
Date : 06.07.2023, Place : Rajkot

POSSESSION NOTICE

Whereas the Authorized Officer of Secured Creditor under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrowers to repay the amounts mentioned against their respective name together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of publication of the said Notice, along with further interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and / or realization. The below-mentioned Loan Account along with its underlying security(ies), including the Immovable Property, had been acquired by ARCIL acting as Trustee of ARCIL-Retail Loan Portfolio-087-A-TRUST from Mannapuram Home Finance Ltd. ("MHFL") ("Assignor") in terms of Section 5 of the SARFAESI Act, 2002.

Borrower Name / co-Borrower Name / Loan Account No./	Total outstanding (In Rs.) / Due date	Action Taken
Navgharibhai Rupabhai Bhanav, Kashiben Navgharibhai Bhanav, Govind Devabhai Jogarana No: PUJOPULONS00005005881 SELLING BANK - Manappuram Home Finance Limited.	Rs. 967263/- (Rupees Nine Lakh Sixty Seven Thousand Two Hundred & Sixty Three Only) as on 21-12-2020	Physical Possession on 30-June-2023
Manoj Kumar Sejan Prajapati, Maya Devi Manoj Prajapati No: WANKL0003536 SELLING BANK - Manappuram Home Finance Limited.	Rs. 925474/- (Rupees Nine Lakh Twenty Five Thousand Four Hundred & Seventy Four Only) as on 28-08-2020	Physical Possession on 30-June-2023

Secured Property: All That Part & Parcel Of The Property Consisting Of 95A 95B Savengreen City Vill Karaveli Ankleshwar Bharuch Ankleshwar Bharuch Gujarat 393001

Secured Property: All That Part & Parcel Of The Property Consisting Of Plot No 27, Raj Residency, Nr Patel Naga R Rajpilla Road, Ankleshwar 393001

Whereas the borrowers mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrowers mentioned hereinabove in particular and to the public in general that the Authorized Officer of Secured Creditor has taken Physical Possession of the properties/Secured Assets described herein above in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above. The borrowers mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid properties/Secured Assets and any dealings with the said properties/Secured Assets will be subject to the charge of Asset Reconstruction Company (India) Limited.

Place: ANKLESHWAR Sd/- Authorized Officer
Date: 06.07.2023 Asset Reconstruction Company (India) Ltd.

Arcil
Asset Reconstruction Company (India) Ltd.,
CIN : U65999MH2002PLC134884, Website : www.arcil.co.in
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028 Tel: 022-4658130
Branch Address: 610, 6th Floor, Sun Square, Near Hotel Regenta Central Antrim, OFC G. Road, Navrangpura, Ahmedabad - 380 006, Gujarat. Tel: 079-40306301/02

CENTRAL BANK OF INDIA
Lal Darwaja Branch : PB. No. 203, Resham Bhavan, Main Road, Lal Darwaja, Surat. Phone : 0261-2423145, Email : bmsur0511@centralbank.co.in

APPENDIX - IV Rule-8(1) POSSESSION NOTICE (For immovable property)

Whereas, the undersigned, being the Authorized Officer of Central Bank of India, Lal Darwaja Branch, Surat under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12), 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27.04.2023 calling upon the Borrower / Guarantor Mr. Kamleshbhai Dhanujibhai Chovaysi and Mr. Nayanaben Kamleshbhai Chovaysi to repay the amount mentioned in the notice being Rs. 12,88,787/- (In Words : Rs. Twelve Lakh Eighty Eight Thousand Seven Hundred Eighty Seven Only) + Interest and expenses within 60 days from the date of receipt of the said notice.

The Borrower having failed to pay the said amount, notice is hereby given to the Borrower / Guarantors and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Sub - section (4) of Act read with rule 8 & 9 of the Security enforcement Rules, 2002, on this 05th Day of July, 2023.

The Borrower, in particular and the public, in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India for an amount of Rs. 12,88,787/- (In Words : Rs. Twelve Lakh Eighty Eight Thousand Seven Hundred Eighty Seven Only) together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. w.e.f. 27.04.2023.

"The borrower's attention is invited to provision of sub section (8) of section 13 of the ACT, in respect of time available to redeem the secured assets".

DESCRIPTION OF IMMOVABLE PROPERTY

"All the piece or parcel of the land bearing Plot No. 94 (As Per K.J.P Record Book No. 249/94 & As Per Re-Survey Procedure New Block No. 5804) of the Society known as "Tulsi Homes" situated at Near Anand Vatika, B/s. Sukh Sagar Row House, Vekajia-Sekhpur Road bearing Revenue Survey No. 283, Block No. 249, Village : Sekhpur, Taluka : Kamrej, District : Surat, Total adm. About (Plot area 40.18 sq.mtrs. + undivided Prop. Share in COP & Road land area 25.71 sq. mtrs) 65.89 sq. Mtrs. Bounded by :- East: Road, West: Plot No. 77, North: Plot No. 95, South: Plot No. 93.

Date : 05.07.2023, Place : Surat Authorized Officer, Central Bank of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF YASHKIRTI TOURS AND TRAVELS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of the corporate debtor	Yashkirti Tours And Travels Private Limited
2. Date of incorporation of corporate debtor	18-06-2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur, India, under the Companies Act, 1956
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U83040RJ2001PTC017067
5. Address of the registered office and principal office (if any) of the corporate debtor	Regd. Office: HE-1, Ashwini Complex, Transport Nagar, Jaipur, Rajasthan
6. Insolvency commencement date in respect of the corporate debtor	03-07-2023 (Copy of the order received on 05-07-2023)
7. Estimated date of closure of insolvency resolution process	30-12-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name- Iqbal Singh Gandhi Reg No- IBB/PA-01/MP-P-02365/2021-2022/13524
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/302, Rosewood Estate, Near Prerna Tirth Jain Derasar, Satellite, Ahmedabad, Gujarat, 380015 Email - iqbalgandhi2659@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 9B, Vardaan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - crp_yashkirti@gmail.com
11. Last date for submission of claims	19-07-2023 (14 days from the receipt of the order i.e. 05-07-2023)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in / www.resolution.in / crp_yashkirti@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Yashkirti Tours and Travels Private Limited on 03-07-2023. (Copy of the order received on 05-07-2023). The creditors of Yashkirti Tours and Travels Private Limited are hereby called upon to submit their claims with proof on or before 19-07-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Sd/-
Date: 05-07-2023 Iqbal Singh Gandhi
Place: Ahmedabad Reg. No- IBB/PA-01/MP-P-02365/2021-2022/13524

AXIS BANK LIMITED
(CIN: L65110GJ1993PLC020769)
Corporate Office, Axis House, Structured Assets Group, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025
Tel: +91 9920863385 www.axisbank.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower i.e. Metawala Agro Foods Private Limited and Guarantor(s)/Mortgagor(s)/Owner(s) i.e. Mr. Rahimbhai Maknojia and Mr. Hasanbhai Maknojia that the below described immovable properties mortgaged/charged to Axis Bank Ltd. i.e. Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Axis Bank Ltd., i.e. Secured Creditor will be sold on "As is Where is Basis", "As is What is Basis", "Whatever There is Basis" and "No Recourse Basis" on 10th August 2023, for recovery of Rs. 8,07,88,258/- (Rupees Eight Crore Seven Lakh Eighty Eight Thousand Two Hundred and Fifty Eight) as on 30.06.2022 plus further interest from 01.07.2022 at the contractual rate to Axis Bank Limited i.e. Secured Creditor from the aforesaid Borrower / Guarantor(s) / Mortgagor(s)/Owner(s). The reserve price will be:

DESCRIPTION OF PROPERTY	RESERVE PRICE	EARNEST MONEY DEPOSIT (EMD)	Auction ID
All that piece and parcel of Industrial immovable property alongwith building constructed on Plot No.235/5, Survey No.437/p, admeasuring 7918.20 square metres of Chandisar sin of Taluka Palanpur and District Banaskantha in the name of Metawala Agro Foods Private Limited together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future	Rs.4,23,00,000/- (Rupees Four Crore Twenty Three Lakh)	Rs.42,30,000/- (Rupees Forty Two Lakh Thirty Thousand)	274332
Plant & Machinery alongwith scrap on the aforesaid property	Rs.13,00,000/- (Rupees Thirteen Lakh)	Rs.1,30,000/- (Rupees One Lakh Thirty Thousand)	274333

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net> (Auction ID is mentioned above).

Date: 06th July 2023 Sd/-Authorized Officer
Place: Palanpur Axis Bank Ltd.

SKYWAY
Group of Institutions

Skyway Group is a leading supplier of Ready Mix Concrete ("RMC") in MMR region namely Mumbai, Thane and Navi Mumbai. Established in 2004, it has expanded rapidly to become one of the largest manufacturers with over Eighteen Modern RMC Plants. The group has over 40 years of experience in the Construction Industry.

We require professionals for the following positions

General Manager (Sales & Marketing)

Building Material Industry personnel with 10+ years experience and minimum 5 years relevant experience in Ready Mix Concrete field. Graduates from any faculty qualify. BE (Civil) or Management Graduates are preferred.

Senior Manager / Manager (Sales & Marketing)

Building Material Industry personnel with 5+ years experience and minimum 2 years relevant experience in Ready Mix Concrete field. Diploma in Civil / BMS / BSc equivalent Graduate having computer knowledge and excellent communication skills etc. Candidate having own Bike is a prerequisite.

Salary and Benefits will be according to experience and qualification.

Interested candidates should send their CV's / Bio-data to Email: bairam@skywaygroup.co.in by 20th July 2023

KLE SOCIETY'S KLE COLLEGE OF LAW
Navi Mumbai
Approved by Bar Council of India, Government of Maharashtra & Affiliated to University of Mumbai

FACULTY RECRUITMENT

Position- Un-aided	Qualification & Experience
Assistant Professor/ Associate Professor/ Professor (LAW)	LL.M with min.55% marks with Ph.D./SET/NET
Librarian (LAW)	M.Lib. with min. 55% marks with Ph.D./SET/NET

A globally acclaimed Educational organisation with a proven track record of quality education invite applications for the post of Assistant Professor/ Associate Professor/Professor and Librarian for KLE Society's KLE College of Law, Kalamboli, Navi Mumbai.

[The above posts shall be filled as per UGC Norms.]

SALARY: Attractive and commensurate with quality

Candidates committed to professionalism, dynamism and expertise to create competitiveness, leadership and innovation skills among the students will be preferred interested candidates may apply with relevant documents to hr@klecollegeoflawmumbai.edu.in on or before 20.07.2023.

For more details contact:
9852599512, 9819856956, 6238342606

Navi Mumbai Sd/-Prabhakar B Kore
05.07.2023. Chairman, KLE Society, Belagavi

Bharatiya Vidyapeeth
Hazariyal Soman College of Arts & Science, Shri Manubhai Maneklal Sheth Jr. College of Arts & Science & Jayaramdas Patel College of Commerce and Management Studies, K.M. Munshi Marg, Chowpaty, Mumbai - 400 007.

APPLICATIONS ARE INVITED FOR THE FOLLOWING CLOCK HOUR BASIS POSTS FOR THE ACADEMIC YEAR 2023-2024

AIDED

Sr. No.	Cadre	Subject	Total No. of CHB Posts	Category
1.	Assistant Professor	Economics	02	OPEN-02
2.	Assistant Professor	Chemistry	02	OPEN-02
3.	Assistant Professor	Physics	03	OPEN-03
4.	Assistant Professor	Botany	02	OPEN-02
5.	Assistant Professor	Commerce	01	OPEN-01
6.	Assistant Professor	Mathematics	02	OPEN-02
7.	Assistant Professor	Environmental Studies	01	OPEN-01
8.	Assistant Professor	Accountancy	01	OPEN-01
9.	Assistant Professor	Marathi	02	OPEN-02
10.	Assistant Professor	English	02	OPEN-02

The above posts are open to all, however candidates from any category can apply for the post.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/CC/2019-20/05 dated 05th July, 2019.

Candidates having knowledge of Marathi will be preferred.

"Qualification, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UNI-1, dated 8th March, 2019 and University Circular No. TAAS(CT)/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time". Remuneration of the above post will be as per University Circular No. TAAS(CT)/01/2019-2020, dated 02nd April, 2019 and University Circular No. CTAU/23/2021-22, dated 25th January, 2022. The government Resolution & Circular are available on the website mu.ac.in

Applications with full details should reach the PRINCIPAL, SIES COLLEGE OF ARTS, SCIENCE & COMMERCE (AUTONOMOUS), Plot No. 83/84 and 106/107, Sion (West), Mumbai 400 022

(MINORITY COLLEGE)

APPLICATIONS ARE INVITED FOR THE FOLLOWING CLOCK HOUR BASIS POSTS FOR THE ACADEMIC YEAR 2023-2024

AIDED

Sr. No.	CADRE	SUBJECT	TOTAL NO. OF CHB POSTS	CATEGORY
1.	Assistant Professor	Physics	06	06-OPEN
2.	Assistant Professor	Chemistry	07	07-OPEN
3.	Assistant Professor	Biochemistry	01	01-OPEN
4.	Assistant Professor	Botany	05	05-OPEN
5.	Assistant Professor	Zoology	02	02-OPEN
6.	Assistant Professor	Microbiology	05	05-OPEN
7.	Assistant Professor	Statistics	06	06-OPEN
8.	Assistant Professor	Economics	02	02-OPEN
9.	Assistant Professor	Philosophy	01	01-OPEN

The above posts are open to all, however candidates from any category can apply for the post.

Reservation for women will be as per University Circular No. BCC/16/74/1998 dated 10th March, 1998. 4% reservation shall be for the persons with disability as per University Circular No. Special Cell/CC/2019-20/05 dated 05th July, 2019.

Candidate having knowledge of Marathi will be preferred.

"Qualification, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UNI-1, dated 8th March, 2019 and University Circular No. TAAS(CT)/ICD/2018-19/1241, dated 26th March 2019 and revised from time to time". Remuneration of the above post will be as per University Circular No. TAAS(CT)/01/2019-2020, dated 02nd April, 2019 and University Circular No. CTAU/23/2021-2022, dated 25th January, 2022. The Government Resolution & Circular are available on the website mu.ac.in

Application with full details, should reach the PRINCIPAL, SIES COLLEGE OF ARTS, SCIENCE & COMMERCE (AUTONOMOUS), Plot No. 83/84 and 106/107, Sion (West), Mumbai 400 022 within 15 days from the date of publication of this advertisement. This is University approved advertisement.

Sd/-
Principal

For Advertising in TENDER PAGES

Contact
JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

DEPARTMENT OF ENGINEERING AND TECHNOLOGY

REQUIRED

Online applications are invited from eligible and qualified candidates for the posts of Professor, Associate Professor and Assistant Professor in Computer Science & Engineering, Computer Science & Engineering (AIML) and Computer Science & Business System to be filled in Bharati Vidyapeeth (Deemed to be University) Department of Engineering and Technology, Off Campus, Navi Mumbai.

For detailed information about qualifications and experience, please visit Website:
bvp.bharativedyapeeth.edu/index.php/careers.

The last date for receiving online applications will be fifteen days from the date of publishing the advertisement.

For Professor:

1. Outstation candidates appearing for interview will be given travelling allowance (including economy class air fare) reimbursed by shortest route.
2. Due to any genuine reason, if you cannot remain present personally, online interview may be arranged. However, if you are shortlisted you have to appear in person before finalizing the selection.

SECRETARY
Bharati Vidyapeeth

SIES
College of Commerce & Economics
RISE WITH EDUCATION
S.I.E.S. COLLEGE OF COMMERCE & ECONOMICS,
T.V. Chidambaram Marg, Sion (East), Mumbai-400 022.
MINORITY COLLEGE

APPLICATIONS ARE INVITED FOR THE FOLLOWING CLOCK HOUR BASIS POSTS FOR THE ACADEMIC YEAR 2023-24.

AIDED

Sr. No.	Cadre	Subject	Total No. of Post	Category
1.	Assistant Professor	Economics	03	03-Open
2.	Assistant Professor	Accountancy	04	04-Open
3.	Assistant Professor	Business Law	01	01-Open
4.	Assistant Professor	English	01	01-Open
5.	Assistant Professor	Mathematical & Statistics Techniques	01	01-Open
6.	Assistant Professor	Commerce	01	01-Open

The above posts are open to all, however candidates from any category can apply for the post.

Reservation for women will be as per University circular No. BCC/16/74/1998 dated 10th March, 1998, 4% reservation shall be for the persons with disability as per University circular No. Special Cell/CC/2019-20/05 dated 5th July, 2019.

Candidates having knowledge of Marathi will be preferred.

"Qualifications, Pay Scales and other requirement are as prescribed by the UGC Notification dated 18th July, 2018, Government of Maharashtra Resolution No. Misc-2018/C.R.56/18/UNI-1, dated 8th March, 2019 and University circular No. TAAS(CT)/ICD/2018-19/1241, dated 26th March, 2019 and revised from time to time". Remuneration of the above post will be as per University Circular No. TAAS(CT)/01/2019-2020, dated 02nd April, 2019 and University Circular No. CTAU/23/2021-22, dated 25th January, 2022. The government Resolution & Circular are available on the website mu.ac.in

Applications with full details should reach the PRINCIPAL, S.I.E.S. COLLEGE OF COMMERCE & ECONOMICS, PLOT NO.71/72, T.V. CHIDAMBARAM MARG, SION (EAST), MUMBAI-400 022 within 15 days from the date of publication of this advertisement. This is University approved advertisement.

Sd/
Principal

SIES
College of Arts & Science & Commerce
RISE WITH EDUCATION
SIES COL

पंजाब नैशनल बैंक परसे का प्रतीक
 (A GOVERNMENT OF INDIA UNDERTAKING)
punjab national bank
 ...the name you can BANK upon!

CIRCLE SASTRA, GHAZIABAD,
 KJ-13, Kavi Nagar, Ghaziabad-201001,
 M: 9971720088, Email: cs8228@pnb.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive/physical/secured possession of which has been taken by Authorised Officer of the Bank/Secured Creditor, will be sold on "As is what is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch Name of the Account Name and Addresses of the Borrower/Guarantors Account	(E) Date of Demand Notice U/s 13(2) of Sarfaesi Act 2002	Description of Immovable Properties Mortgaged / owner's Name (Mortgagers of Property[ies])	(A) RESERVE PRICE	DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors
		(F) Possession Date u/s 13(4) of Sarfaesi Act 2002		(B) EMD		
1	BO: Ambedkar Marg (373000) M/s Shree Rathnam, Proprietor: Sh. Kunal Chawla, Guarantors: 1-Sh.Vinod Kumar Chawla, 2-Smt. Shashi Chawla	(E) 18.10.2021	Property Basement, Ground Floor, (Residual), First & Second Floor of Part and Parcel of property situated at Plot No.201, New Gandhi Nagar, Measuring 297.23 Sq.Mtrs, standing in the Name of Sh. Vinod Chawla & Smt. Shashi Chawla.	Rs. 383.39 Lac	22-08-2023 11:00 AM to 04:00 PM	Not Known
		(F) 30.03.2022		Rs. 38.34 Lac		
		(G) Rs. 591.16 Lakh + Interest & Charges thereon		Rs. 0.50 Lac		
2	BO: Navyug Market (067400) M/s Khwahish Marketing Pvt.Ltd., Directors: 1.Prashant Sharma, 2. Pooja Sharma, Guarantors: Prashant Sharma, 2. Pooja Sharma, 3. Lalit Kaushik	(E) 18.03.2019	All Part and Parcel of the Residential house No.R-3/6 Raj Nagar Ghaziabad measuring 321.50 Sq. Mtrs standing in the name of Sh. Prashant Sharma & Smt. Pooja Sharma, Bounded as: East: House of Smt. Rekha Mittal, West: House No. 05, North: 40Feet Wide Road, South: House No.65 & 66.	Rs. 312.06 Lac	03-08-2023 11:00 AM to 04:00 PM	Not Known
		(F) 25.11.2021		Rs. 31.21 Lac		
		(G) Rs. 783.14 Lakh + Interest & Charges thereon		Rs. 0.50 Lac		
3	BO: Modinagar (032300) M/s Pearl Enterprises, Proprietor: Smt. Shefali Verma Guarantors: 1-Sh. Jagdish Narayan Saxena 2. Smt. Shobha Saxena, 3. Smt. Sudha Bhatia 4. Sh. Suresh Bhatia, 5-Sh. Sanjeev Verma.	(E) 12-07-2016	All that Part and Parcel of Consisting of Residential House No.70 & 71, Nalanda Estate Sector-F, Taj Nagar, Phase-II, New Parasnath Apartment, Taj ganj, Ward Tehsil Sadar & Distt. Agra. Area:232.24 Sq. Meters, Owner: Sh. Jagdish Narayan Saxena & Smt. Shobha Saxena, Bounded as: East: 30 Ft. wide Road, then Park, West: Other's Property, North: House No. 69., South: House No.72.	Rs. 96.54 Lac	03-08-2023 11:00 AM to 04:00 PM	Not Known
		(F) 21-12-2016		Rs. 9.66 Lac		
		(G) Rs. 315.94 Lakh + Interest & Charges thereon		Rs. 0.50 Lac		

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: 1. The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions, 2. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 3. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 4. The sale will be done through e-auction platform provided at the Website <https://www.mstccomerce.com> on above mentioned dates. 5. For further details and complete Terms & Conditions of the sale, please refer to: www.ibapi.in, www.mstccomerce.com, <https://eprocure.gov.in/epublish/app>. 6. All Statutory dues/attendant charges / other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser and also the authorised officer or the Bank shall not be responsible for any charges, lien in encumbrance are any other dues to government or any one else in respect of property (e-auctioned) not known to the bank the intending bidder is advised to make there on independent enquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
 Date: 04-07-2023, Place : Ghaziabad Sh. Rajendra Prasad Yadav, 9971720088 (AUTHORIZED OFFICER), PUNJAB NATIONAL BANK

NORTHERN RAILWAY
 Tender Notice No. 30/2023-2024 Dated: 05.07.2023
 Invitation of Tenders through E-Procurement system
 Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:-

S. N.	Tender No.	Brief Description	Qty.	Closing Date
01	09232215A	WOODEN CLAMP	45732 SET	27.07.2023
02	02232515	DIESEL ENGINE LEAD ACID STARTER BATTERIES	356 SET	27.07.2023
03	02232022A	SELF PRIMING MONOBLOCK PUMP	2566 NOS	28.07.2023
04	07230068A	INTERMEDIATE TUBE FOR SHAKU COUPLER	134 NOS	31.07.2023
05	03230999B	FLEXIBLE POLY VINYL CHLORIDE (PVC) FLOORING FOR NON AC COACHES	63935 MTR	01.08.2023
06	09232131	KNUCKLE FOR BCNHL	15103 NOS	02.08.2023
07	02231522	25KW BRUSHLESS ALTERNATOR 110V/130V DC	52 SET	02.08.2023
08	02231425	ELECTRONIC RECTIFIER CUM REGULATING UNIT	183 NOS	02.08.2023
09	09232022A	SLACK ADJUSTER	261 NOS	08.08.2023
10	02231945	ANTI VIBRATION MOUNTING PAD (AVM)	7952 NOS	09.08.2023
11	77235225	MANUFACTURE AND SUPPLY OF GROOVED RUBBER SOLE PLATES	35 SET	09.08.2023
12	09232437	BOLSTER SPRING	1669 NOS	14.08.2023
13	09232505	SNUBBER SPRING	5251 NOS	28.08.2023
14	04232189A	BRAKE WEAR PLATE	44383 NOS	28.08.2023
15	02230052	BLOWER MOTOR 1.1 KW (1.5 HP) 3 PHASE	284 NOS	19.09.2023
16	02231847	MODIFIED WASHABLE SIDE BODY FILTER	2218 NOS	18.10.2023

NOTE - 1. Vendors may visit the IREPS website i.e. www.ireps.gov.in for details.
 2. No Manual offer will be entertained.

Serving Customers with a Smile

ASSET RECOVERY BRANCH 26/20-B, Connaught Place, New Delhi-110001 (Working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110 001)
 E-mail: ardelhi@untbnbankofindia.bank

POSSESSION NOTICE [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]
 Whereas, the undersigned being the Authorised Officer of Union Bank of India, Asset Recovery Branch situated at M-35, First Floor, Outer Circle, Connaught Place, New Delhi-110001, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29-12-2021 calling upon the borrower 1. Mr. Rakesh Boyet S/O Shree Pyare Lal, Flat no G-1/370, 371, 3rd Floor, Plot no 1/12, Kharsa no 77/16, Village Hastal, Uttam Nagar, New Delhi 110059, 2. Mr. Ashok Boyet S/O Shree Pyare Lal, Flat no G-1/370, 371, 3rd Floor, Plot no 1/12, Kharsa no 77/16, Village Hastal, Uttam Nagar, New Delhi 110059 to repay the amount mentioned in the notice being Rs. 22,99,780.81 (Rupees twenty two lakhs ninety nine thousand seven hundred eighty and paise eighty one only) as on 31-01-2020 and interest & costs thereon, within 60 days from the date of receipt of the said notice. The borrower & guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this 3rd day of July 2023. The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Asset Recovery Branch at M-35, First Floor, Outer Circle, Connaught Place, New Delhi-110001 for an amount Rs. 22,99,780.81 (Rupees twenty two lakhs ninety nine thousand seven hundred eighty and paise eighty one only) as on 31-01-2020 and interest & costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 Entire 2nd floor with roof rights, situated at property no 370 and 371, Block G-1, Dal Mill Road, kharsa no 77/16, Village Hastal, Uttam Nagar, New Delhi 110059, constructed on land measuring 79.01 sq. mt.
 Date : 03-07-2023, Place : New Delhi Authorised Officer, UNION BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF YASHKIRTI TOURS AND TRAVELS PRIVATE LIMITED
RELEVANT PARTICULARS

Sr. No.	Particulars	Details
1.	Name of the corporate debtor	Yashkirti Tours And Travels Private Limited
2.	Date of incorporation of corporate debtor	18-06-2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U63040RJ2001PTC017067
5.	Address of the registered office and principal office (if any) of the corporate debtor	Regd. Office: HE-1, Ashwin Complex, Transport Nagar, Jaipur, Rajasthan
6.	Insolvency commencement date in respect of the corporate debtor	03-07-2023 (Copy of the order received on 05-07-2023)
7.	Estimated date of closure of insolvency resolution process	30-12-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:- Iqbal Singh Gandhi Reg No- IBBI/PA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/302, Rosewood Estate, Near Prema Tirth Jain Darasr, Satellite, Ahmedabad, Gujarat, 380015 Email - iqbalingsh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - cipr.yashkirti@gmail.com
11.	Last date for submission of claims	19-07-2023 (14 days from the receipt of the order i.e. 05-07-2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Default Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in www.sunresolution.in qipr.yashkirti@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Yashkirti Tours and Travels Private Limited on 03-07-2023 (Copy of the order received on 05-07-2023). The creditors of Yashkirti Tours and Travels Private Limited are hereby called upon to submit their claims with proof on or before 19-07-2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No.13 to act as an authorized representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Date: 05-07-2023 Iqbal Singh Gandhi Place: Ahmedabad Reg. No- IBBI/PA-001/IP-P-02365/2021-2022/13524

State Bank of India भारतीय स्टेट बैंक
 STRESSED ASSETS RECOVERY BRANCH-II
 18/4, SBI House, 4th Floor, Arya Samaj Road, Karol Bagh, New Delhi-110005
 Phone No. 011-28752163, E-mail : sbi.51521@sbi.co.in

POSSESSION NOTICE [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of the said notice. The borrower / guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described here in below in exercise of power conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Act on the dates mentioned against each account. The borrower / guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of Account/Borrower & address	Name of Proprietor/Partners/Guarantors/Owner of property etc.	Description of the property mortgaged/charged	Date of Demand Notice	Date of Possession	Amount Outstanding
1.	M/s. J.R. Automotives; Reg. Office- S-16/8, New Shoe Market, Sanjay Place, Opp. St. Peters College, Agra.	2. Sh. Runchit Mohan Saxena (Partner), 3. Sh. Rajeev Mohan Saxena (Partner), (2 & 3) are address- D-1, Panchratn Apartment, Delhi Gate, Agra 4. Sh. Rajesh Mohan Saxena, (Partner) 5. Sh. Rishabh Mohan Saxena, (Partner) (4 & 5) are address- D-2, Panchratn Apartment, Delhi Gate, Agra 6. J.R. Automotors LLP, (Corporate Guarantors & Mortgager) 7. J.R. Associates, (Corporate Guarantors & Mortgager) (6 & 7) are address- S-16/8, New Shoe Market, Sanjay Place, Opp. St. Peters College, Agra	1. Property Details Sr. Plot on Khasra No. 456 (aa) and 457 area 2068.56 sq. mtr. Mauza - Atroni, Tehsil and Distt. Agra in the name of J.R. Automotors pvt. Ltd. Its Director Sh. Rajeev Mohan Saxena s/o Sh. M.M. Saxena, registered on 24.07.2012, Bahi No. 1, Zild No. 7920, Page 275-318, serial No. 3862 in the Sub Registrar-1, Agra Sadar, Agra. Bounded as: East: Road 5.48 mtr. Wide, West-Other Land, North- Other Land, South-Land of seller Khasra No. 456A. 2. House No. 8, J.R. Royal Villa, Sikandra (Near Ram Mohan Nagar), Site C Road, Agra, area 106.39 sq.mtr. Bounded as: North-H.No.7, South-H.No.9, East-Road, West-Other Property 3. House No. 1, J.R. Royal Villa, Sikandra (Near Ram Mohan Nagar), Site C Road, Agra, Area 149.62 sq.mtr. Bounded as: North-Other Property, South-H.No.2, East-Road, West-Other Property 4. House No. 9, J.R. Royal Villa, Sikandra (Near Ram Mohan Nagar), Site C Road, Agra, area 149.62 sq.mtr. Bounded as: North-H.No.8, South-Other Property, East-Road, West-Other Property All (three) 2nd, 3rd, and 4th Property pertain the following Title Deed: Bhukhand Khala Numbri 319 Khasra No. 813 area 0.230 Hect. And Khasra No. 814(K) area 0.072 Hect., Total Area 0.302 Hect. It means 3020 sq.mtr. in the name of M/s J.R. Associates its partner Rajesh Mohan Saxena s/o Sh. M.M. Saxena, Registered on 24.05.2006, Bahi No.-1, Zild No. 4836, page no. 125 to 184, at serial no. 4331 in the Sub Registrar-2 Agra. Bounded as: East-Khasra No. 812 and 815, West- Khasra No. 804 and 805, North-Khasra No. 806 and 809, South-Exit and passage 30ft wide 5. Flat No. 5 (Ground Floor), J.R. Silver Estate, mauza- Kakretha, (Near Nayati Hospital) NH-2 Agra, in the name of M/s. J.R. Associates, area 121.46 sq.mtr. Bounded As: North- Flat No. 6, South- Flat No. 4, East- Corridor, West- Open to Sky. 6. Flat No. 105 (First Floor), J.R. Silver Estate, Mauza- Kakretha, (Near Nayati Hospital) NH-2 Agra, in the name of M/s. J.R. Associates, area 121.46 sq.mtr. Bounded As: North- Flat No.106, South- Flat No.104, East- Corridor, West- Open to Sky. Both are pertain following Title Deed: 1. Sale Deed at Book No. 1 Vol No. 4674 page No. 97-134 Serial No. 661 dated 20.02.2003. 2. Sale Deed at Book No. 1 Vol No. 4674 page No. 135.163, Serial No. 662 dated 20.02.2003. At Sub Registrar-1 office, Agra.	20.10.2022	03.07.2023	Rs. 6,90,67,897.00 (Rs. Six Crore Ninty Lakh Sixty Seven Thousand Eight Hundred Ninety Seven Only) as on 03.04.2023
2.	M/s. Kavin Exports, Add. - 1/154 B, Babu Gulab Rai Lane, Delhi Gate, Agra-282002.	2. Smt. Archana Sharma w/o Sh. Brij Kishore (Guarantor) 3. Smt. Charu Parashar w/o Sh. Pushkin Sharma (Guarantor) (2 & 3) are address : 1/154 B, Babu Gulab Rai Lane, Delhi Gate, Agra-282002	1. Equitable Mortgage of Building Situated at Portion nos. 1, 2, 3 of a/154A, situated at Khasra No. 488, Kale ka Taul Mauza Surje Pur, Hariparvat, Agra total area 163.22 sq.mtr. In the Name of Smt. Archana Sharma, Registered on 03.12.2005, Bahi No. 1, Zild No. 5433, page No. 371 to 404, serial No. 5197, registered at Sub-Registrar-1, Agra. 2. Equitable Mortgage of Building Situated at 1/154B, situated at Khasra No. 488, Kale ka Taul Mauza Surje Pur, Hariparvat, Agra total area 222.24 sq.mtr. In the Name of Smt. Archana Sharma, Registered on 20.10.1999, Bahi No. 1, Zild No. 2934, page No. 227 to 242, serial No. 4557, registered at Sub-Registrar-1, Agra.	18.04.2023	03.07.2023	Rs. 2,42,67,761.00 (Rs. Two Crore Forty Two Lakh Sixty Seven Thousand Seven Hundred Sixty One Only) as on 17.04.2023
3.	Shri Mahesh Chandra Agrawal s/o Shri Damodar Das Agrawal	Shri Mahesh Chandra Agrawal s/o Shri Damodar Das Agrawal, A-26, Madhav Puri Colony, Maholi Road, Agra	1. EM of property House No. A-26, (part of land in A-26) Madhupuri Colony, Maholi Road, Tehsil and District. Mathura registered at serial No. 15103 dated 30.08.2014, Bahi No. 1, Jild No. 10901, Page 85 to 104 registered at Sub Registrar-1 Mathura, area 183.94 sq. mtr. In the name of Sh. Mahesh Chand Agrawal. Bouderies as: East - West - Plot No. A-26 (Part of land), North - Road, South - Other Property	08.07.2021	03.07.2023	Rs. 15,22,635.00 (Rs. Fifteen Lakh twenty two thousand six hundred thirty five only) as on 17.02.2018.

PLACE: AGRA, DATE: 03.07.2023 AUTHORISED OFFICER, STATE BANK OF INDIA

Canara Bank
 Kashmere Gate Branch
 1371-72, Lohian Road, Kashmiri Gate
 Delhi GPO-110006, Ph. No. 9560080389, Email: cb0389@canarabank.com

POSSESSION NOTICE [SECTION 13(4)]

Whereas, the undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 12.04.2023 calling upon, Rohit Bhatti (borrower), Dayawati (borrower), Yogesh Bhatti (Guarantor) to repay the amount mentioned in the notice, being Rs. 52,21,940.88 (Rupees Fifty Two Lakhs Twenty One Thousand Nine Hundred Forty and eighty eight paise only) within 60 days from the date of receipt of the said notice. The borrower and guarantor having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 03rd day of July of the year 2023. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs. 53,22,654.88 (Rupees Fifty Three Lakhs Twenty Two Thousand Six Hundred Fifty Four and Eighty Eight paise only) as on 03.06.2023 and further interest and other charges levied thereon from 04.06.2023. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY
 Plot No. 200, Area Measuring 162.0 Sq. Mtrs. Situated in Block-A, Sector-20, Noida, Distt. Gautam Budh Nagar, U.P., Bounded as: North - Plot No. A-201, Sector-20, Noida, South - Plot No. A-199, Sector-20, Noida, East - Plot No. A-164/A-163/A-192, Sector 20, Noida, West - 7.50 Mtrs., Wide Road
 Date : 03-07-2023, Place : New Delhi Authorised Officer, Canara Bank

Canara Bank
 A1 RAJA TOWER, GURUNANAKPURA, LAXMI NAGAR, DELHI - 110092
 PHONE NO - 9968309050, EMAIL: cb19050@canarabank.com

POSSESSION NOTICE [SECTION 13(4)]

Whereas, the undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 18.02.2023 calling upon, Sushil Kumar & Renu Rani to repay the amount mentioned in the notice, being Rs. 14,35,268.26 (Rupees Fourteen Lakhs Thirty Five Thousand Two Hundred Eighty and twenty six paise only) within 60 days from the date of receipt of the said notice. The borrower and guarantor having failed to repay the amount, notice is hereby given to the borrower, guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 03rd day of July of the year 2023. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs. 14,35,268.26 (Rupees Fourteen Lakhs Thirty Five Thousand Two Hundred Eighty Eight and twenty six paise only) as on 18.02.2023 and further interest and other charges levied thereon from 03.02.2023. The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY
 Flat No. Q-15138, 14th Floor, Block Q, Township Gaur Yamuna City, Sector-19, Jaypee Sports City East, Yehda, Distt. Gautam Budh Nagar, Uttar Pradesh- 203201 having super area of 1000 sq. ft.
 Date : 03-07-2023, Place : New Delhi Authorised Officer, Canara Bank

Canara Bank
E-AUCTION SALE OF PROPERTIES ON 24-07-2023
 Last date of EMD : 20-07-2023
 REGIONAL OFFICE, WEST DELHI, PHONE: 011-2845099, 9821711328

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general and in particular to the Borrower(s) and guarantor(s) that the below described immovable property mortgaged/charged to the secured creditors, the possession of which has been taken by the Authorised Officer of Canara Bank under Section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 8(6) of the security interest (Enforcement) Rules, 2002, will be sold on As is where is, As is what is and Whatever there is basis on 24.07.2023 through E-Auction for detailed terms and conditions of the sale please refer the link "E-Auction" provided in M/s Canbank Computer Services Ltd (M/s Canbank Computer Services Ltd. Mr. Pratap Kanjilal & D.D. Pakhare 9832952602, 9911293517, 080-23469665. E-mail: ccse@canbank@gmail.com, No. 218 JP Royal 1st, Sampige Road Malleshwaram Website: <http://www.indianbankseaction.com> EMD amount of 10% of the Reserve Price will be to be deposited by way of Demand Draft in favour of Authorised Officer or shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of Canara Bank as below mentioned on or before 20.07.2023 up to 04.00 PM.

Sr. No.	Name of the Branch	Borrower / Guarantors / Mortgagor Name & Address	Details of movable / immovable property	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of E-Auction	Account Number & IFSC Code
1	East Patel Nagar, New Delhi	Mrs. Bharti W/o Sunder Kumar, House No. 1822/41, First and Second Floor, Tri Nagar, Joor Bagh, Delhi-110035	Property at Plot No. 1822, 1st & 2nd Floor, (with Roof Rights) Gali No. 41, Joor Bagh, Tri Nagar, New Delhi, Area 2241 Sq.ft.	Rs. 71,23,801.46 as on 16.02.2023 + Interest thereafter	a. 57,16,000/- b. 5,71,600/- c. 10,00,000 d. 24.07.2023	A/c No. 8312295000001 IFSC Code CNRB0008312
2	East Patel Nagar, New Delhi	Sanjiv Goswami S/o G.R. Goswami, B-9, Aznara, UG-4, DLF Dilshad Extension-II, SAHIBABAD, GHAZIABAD	Back Side FF MIG, F-3, B-1 / 154, DLF Dilshad Extension No. II, Village Bhopura, Pargana Loni, Distt Ghaziabad, Area 55.74 sq.mtr.	Rs. 44,47,853.55 as on 01.03.2023 + Interest thereafter	a. 17,00,000/- b. 1,70,000/- c. 10,00,000 d. 24.07.2023	A/c No. 8312295000001 IFSC Code CNRB0008312
3	East Patel Nagar, New Delhi	Sanjeev Sharma S/o Subhash Chand Sharma, D-81, BLock-D, YadaV Nagar, Samajpur, New Delhi-110042	Flat No. A-1/19/ug-2 Mig Flat, Plot No. 19, Block-A-1, DLF Dilshad Extn II, Village Bhopura, Loni, Ghaziabad, Area 60.38 Sq. Mtr.	Rs. 12,91,270.85 as on 16.03.2022 + Interest thereafter	a. 18,24,000/- b. 1,82,400/- c	

Notice Registered AD District Consumer Disputes Redressal Commission, Sri Ganganagar. Complaint No. 39/2021. मनोज कुमार Versus ETHIAD AIRWAYS. To, Ethiad Airways Office Address: 2nd Floor, Narain Manzil 23 Bara Khamba Road, Post Code 110001, New Delhi, India Through Its MD.

गुमशुदा/अपहृत की तलाश सर्वसाधारण को सूचित किया जाता है कि एक लड़की (फोटो में दर्शाई गई) जिसका नाम प्रगति चौधरी पुत्री लेखाराम सिंह निवासी नं. 30ए, अरवली फतेहपुर बेरी, नई दिल्ली को दिनांक 02.07.2023 से मissing गयी थी।

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा धारा 82 Cr. P. Code के अन्तर्गत श्री विनोद कुमार 2. काजल पुत्री श्री विनोद कुमार, निवासी मकान नं. 1/9609 गली नंबर 6 प्रतापपुरा शाहदरा, दिल्ली।

इण्डियन ओवरसीज बैंक अधिग्रहण सूचना (सांकेतिक) (पारिशद IV) [नियम 8(1)] जबकि, अधोस्तम्भकर्ता ने इंडियन ओवरसीज बैंक के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रवर्तन शक्तियों के प्रयोगार्थ, एक मांग सूचना दिनांकित 16-10-2021 निगत की थी।

GOGIA CAPITAL SERVICES LIMITED Regd. Office:- The Capital Court, 6th Floor, Old Palme Marg, Munirka New Delhi - 110067. Email:- compliance@gogiacap.com, Website:- www.gogiacap.com, Contact no: 011-49418850

सेंट्रल बैंक ऑफ इंडिया Central Bank of India शाखा कार्यालय: एनआईटी फरीदाबाद कब्जा सूचना (अचल सम्पत्ति के लिए) परिशिष्ट-IV [नियम-8(1)] देखें

प्रपत्र क सार्वजनिक घोषणा [भारतीय विद्यावाचिका आश्रमता बोर्ड (कांपोर्ट) व्यक्तियों के लिए एशोभन अथवा मान प्रक्रिया] दिनांकित 2016 क [विधानम 6 क]

अचल सम्पत्ति का विवरण 1. मसूस वाराही डायमंड्स एंड फाइनेंस लिमिटेड के नाम पर 345.66 वर्ग गज का प्लॉट क्षेत्र, जो डब्ल्यूजेड-1 से 12, उधरसन मार्केट, अशोक नगर, लिलक नगर के पास, नई दिल्ली-18 में स्थित वाणिज्यिक संरचित से युक्त संपत्ति के समस्त वहा मांग तथा अंश।

प्रपत्र ए सार्वजनिक घोषणा भारतीय विद्यावाचिका आश्रमता बोर्ड (कांपोर्ट) व्यक्तियों के लिए एशोभन अथवा मान प्रक्रिया दिनांकित 2016 क [विधानम 6 क] अल नफीस प्रोजेक्ट फूड एक्सपोर्ट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

अचल सम्पत्ति का विवरण श्री जैनुद्दीन पुत्र शाहबुद्दीन के नाम पर आवासीय घर का साम्यिक बंधक, बिक्री विवेक संख्या 2433, दिनांक 31/07/2022 के माध्यम से मांग क्षेत्रफल 105.5 वर्ग गज, एमसीएफ 5535 गली नंबर 23 पर स्थित, सेक्टर-23, संजय कॉलोनी, फरीदाबाद, खसरा नंबर 31/15, 16 प्लॉट नं.7, एमसीएफ-5535, गौधी, संजय कॉलोनी, सेक्टर-23, फरीदाबाद।

प्रपत्र ए सार्वजनिक घोषणा भारतीय विद्यावाचिका आश्रमता बोर्ड (कांपोर्ट) व्यक्तियों के लिए एशोभन अथवा मान प्रक्रिया दिनांकित 2016 क [विधानम 6 क]

अचल सम्पत्ति का विवरण 1. मसूस वाराही डायमंड्स एंड फाइनेंस लिमिटेड के नाम पर 345.66 वर्ग गज का प्लॉट क्षेत्र, जो डब्ल्यूजेड-1 से 12, उधरसन मार्केट, अशोक नगर, लिलक नगर के पास, नई दिल्ली-18 में स्थित वाणिज्यिक संरचित से युक्त संपत्ति के समस्त वहा मांग तथा अंश।

भारतीय स्टेट बैंक कब्जा सूचना (नियम 8(1)) के तहत अचल सम्पत्ति के लिए एनआईटी फरीदाबाद शाखा कार्यालय: एनआईटी फरीदाबाद कब्जा सूचना (अचल सम्पत्ति के लिए) परिशिष्ट-IV [नियम-8(1)] देखें

COURT NOTICE In the Court of Sh. Tarunpreet Singh JMJC Ludhiana Kotak Mahindra Bank Vs Neelam Devi @ Neelam Sharma

THE BUSINESS DAILY FINANCIAL EXPRESS FOR DAILY BUSINESS.

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001. ई-नीलामी बिक्री सूचना (सरफेसी अधिनियम, 2002 के तहत)

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अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001. ई-नीलामी बिक्री सूचना (सरफेसी अधिनियम, 2002 के तहत)

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